



2026:AHC:51608

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9490 of 2026

Smt Soni Devi

.....Petitioner(s)

Versus

State Of Up And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Kumar Singh
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite parties to notice and keeping this petition pending before this Court. However, in case the opposite parties feel aggrieved by the order their right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Officer(Judicial), Tehsil Dhanghata, District Sant Kabir Nagar to decide the Case No. T202517650107839 (Soni Devi and others Vs. Gram Panchayat) filed under Section 24 of U.P. Revenue Code, 2006 expeditiously.
4. Learned counsel for the petitioner would submit that an application filed under Section 24 of the U.P. Land Revenue Code, 2006, is pending since 10.1.2023. At this stage it would be apt and appropriate to note Sub-Section (3) of Section 24 of the U.P. Land Revenue Code, 2006, which mandates that upon such an application being filed, the authority concerned would be required to dispose of the same within time bound period strictly in accordance with law. Sub- Section (3) of Section 24 of the U.P. Land Revenue Code, 2006 reads as follows:-

"(3). Every proceeding under this section shall, as far as possible, be concluded by the Sub-Divisional Officer within three months from the date of the application."

5. In the teeth of the said provision and also in the light of the submissions made by the learned Advocates appearing for the parties, a direction is being issued to the respondent No.2 /Sub Divisional Officer(Judicial), Tehsil Dhanghata, District Sant Kabir Nagar to take up the said case and dispose of the same on its own merits strictly in accordance with law most expeditiously and preferably within a period of two months from the date of production of certified copy of this order but without granting unnecessary adjournment unless there is no legal impediment.

6. With the aforesaid observations, the writ petition is disposed of.

7. It is made clear that this Court has not expressed any opinion on the merits of the rival submissions.

(Prakash Padia,J.)

March 13, 2026

P.P.